

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No.11676 of 2016

(Arising out of OIA-CCESA-VAD-APP-II-MM-140-150-2016-17 dated 30/06/2016 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II)

C.C.E. & S.T.-Surat-ii

.....Appellant

New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

VERSUS

Salasar Polytex Pvt Ltd

.....Respondent

Survey No.772/1-2, Block No.1040/1051,
Vill.Tadkeshwar, Tal. Mandvi,
SURAT, GUJARAT

APPEARANCE:

Shri Sanjiv Kinker, Superintendent (AR) for the Appellant

None appeared for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 10856 /2020

DATE OF HEARING: 13.03.2020

DATE OF DECISION: 13.03.2020

RAMESH NAIR

On perusal of records of the appeal, we find that in this appeal, amount involved is less than Rs. 50 lakhs. In terms of Board's circular on Government's Litigation Policy instruction F. No. 390/Misc/116/2017-JC dated 22.08.2019, as amended, Revenue is not supposed to file appeal where the amount involved is not exceeding Rs. 50 lakhs. Accordingly, the appeal is dismissed on the ground of Government's litigation policy without going into the merit of appeal.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**